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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

PART VII

Advertisements and Notices, etc.

THE ORISSA GAZETTE

NOTICE

The annual subscription to the *Government Gazette* is at the following rates payable in advance:—

No. of Parts	Annual subscription without postage		Annual subscription with postage	
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Part VI	3	0 0	3	8 0
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Appendix	2	0 0

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(iv) A copy of the Appendix (Catalogue of books and periodicals) can be supplied at the rate of Re. 0-5-3. Postage according to weight.

RATES OF ADVERTISEMENTS IN PART VII

	Rs.	a.	p.
Full page per issue	20 0 0
Half page per issue	10 0 0

Casual advertisements, 8 annas per line per insertion for double column, and 4 annas per line per insertion for single column.

Applications for the Gazette should be addressed to "The Publisher of *The Orissa Gazette*, Cuttack", and must be accompanied by a remittance—unless the applicant desires that the Gazette should be sent by value-payable post in which case in addition to the ordinary postage the usual charge for postal commission will be made.

Applications for the supply of the Gazette on "The Public Service" should be addressed to the Secretary to the Government of Orissa, Home and Finance Departments, Cuttack.

Complaints regarding non-receipt of any number of the Gazette should be forwarded within a week after the date on which it is due.

All subscriptions are payable in advance and may be paid annually half-yearly or quarterly on or before the 1st January, 1st April, 1st July or 1st October.

Subscribers will please note that their Gazette will be stopped at the expiry of the period subscribed for unless the order distinctly states that it is to be continued until further instructions.

All notifications intended for publication in *The Orissa Gazette* should reach the Publisher's Office not later than 4 P.M. on the preceding Wednesday and all advertisements, educational notices, results of examinations, etc., must reach the Publisher's Office by 12 noon on Monday to ensure appearance in that week's Gazette.

S. H. KHAN
Publisher, *The Orissa Gazette*

NOTICE

The Proceedings of the Orissa Legislative Assembly, printed in separate pamphlet form, are available for sale in the Book Depot of the Government Press, Cuttack, at the following rates:—

	Price
	Rs. a. p.
Annual subscription without postage	11 0 0
Annual subscription with postage	15 0 0
Price of single copy of Proceedings	0 4 0
Price of single copy of Indices	0 4 0

S. H. KHAN
Superintendent
Government Press and Publications

GOVERNMENT OF ORISSA

HOME DEPARTMENT
NOTICE

A competitive examination in typewriting will be held in the Issue Section of the Orissa Secretariat on the 6th September 1945 at 9 A.M. to draw up a waiting list of typists for temporary and permanent appointments in the Secretariat as and when vacancies occur. Applications should reach the Additional Registrar, Orissa Secretariat, Cuttack, on or before the 25th August 1945.

Candidates must be below 25 years of age. Permanent Government servants will not be eligible for appearing at the examination. A candidate must be a Matriculate or hold a S. S. L. Certificate and his ordinary speed in typewriting should not be less than 40 words a minute. Only successful candidates who are Oriyas or domiciled in Orissa are eligible for appointment.

CUTTACK

The 11th August 1945

J. W. ORR

Special Officer to Government
[2-2-24-8-1945]

ADVERTISEMENT

Applications are invited for appointment as an Apprentice Divisional Accountant in Orissa on Rs. 70 per mensem. Only candidates holding a University degree with honours (preferably in Mathematics) need apply. The apprentice will be on training for two years and will be required to pass a Departmental Examination before confirmation as Divisional Accountant in the time-scale of pay of Rs. 80-8-200-25/5-225.

Applications stating qualifications and age (which should not exceed 25) and copies of testimonials should reach the undersigned on or before the 15th September 1945.

RANCHI

The 2nd August 1945

COMPTROLLER, ORISSA

P. O. HINOO, RANCHI, B. N. RY.
[2-2-24-8-1945]

WANTED

Applications are invited for one Estimator for Public Health branch of Southern Division on Rs. 71 per month.

Candidates must be passed Subordinate Engineering Service and preference will be given to those having experience.

Applications stating age, qualifications, home district and past experience in applicants' own handwritings should reach the undersigned on or before the 21st August 1945.

Only Oriyas or domiciled in Orissa should apply. The selected candidate shall have to join the appointment at once and no travelling allowance will be allowed for interview if required or joining the appointment.

B. C. A. COOK

Dy. Secy. to the Govt. of India
[2-2-24-8-1945]

ADVERTISEMENT

Applications are invited from men of approved service in the Army and under 30 years of age for the post of Sergeant in the Orissa Police on a time-scale pay of Rs. 150-5-190 per month plus the prevailing War and Dearness allowances. Free unfurnished quarters and free uniform are provided and for those of non-Asiatic domicile periodical return passages to the United Kingdom. Further particulars and the prescribed application form may be had on application to the undersigned.

M. C. CLERICI

CUTTACK *Asst. to the Inspector-General of Police, Orissa*
The 10th August 1945 [3-2-31-8-1945]

ROAD TOLLS

SALE OF TOLL GATES ON PUBLIC WORKS DEPARTMENT
ROADS IN KORAPUT DIVISION, KORAPUT

Notice is hereby given that the right of collecting tolls at the toll and attached check gates named in the sub-joined list, during the twelve calendar months beginning from 1st October 1945 and ending with 30th September 1946, will be sold by public auction at the hour on the dates at the places and before the officers specified in the list.

	Rs.	a.	p.
On every country cart not fitted with pneumatic tyres.	0	4	0
On every pack animal (whether laden or unladen of the following description such as horse, mule, ass, buffalo, bull, bullock or cow).	0	1	0
On every country cart fitted with pneumatic tyres.	0	1	0

N. B.—(a) Animals drawing any vehicles for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from the neighbouring villages and crossing the road for grazing or agricultural purposes will be exempted from payment of such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

CONDITIONS OF AUCTION SALE

1. Intending purchasers must appear either in person or by duly accredited agents and must deposit in cash or currency notes the amounts specified below for the gate they intend to bid before they can be allowed to bid. The auction sale will begin exactly at 3 P. M. and any person who has not paid the deposit by that time, i.e., 3 P. M. will not be allowed to bid. The deposits of unsuccessful bidders will be returned to them at the close of the sale. Receipt in Government Public Works Department form for the deposit amounts will be made over to the successful bidders at the conclusion of the sale. In the case of the successful bidders deposits will be retained as security for the due fulfilment of the lease conditions and may be adjusted towards the last instalment of the kist at the discretion of the Executive Engineer, Koraput Division and the balance refunded to the lessee at the expiry of lease period after satisfying all the lease conditions.

Name of toll gate	Amount to be deposited at the time of auction sale
	Rs.
(1) Kotpad toll gate on Borigumma-Bastar Frontier Road at mile 16-Furlong 3.	500
(2) Mydalpur toll gate at 11M.-2F. of Pappadahandy-Mydalpur Road with two check gates (i) at 6M.-3F. of Pappadahandy-Mydalpur Road, and (ii) at 10M.-3F. of Pappadahandy-Mydalpur Road.	500
(3) Sunkhi toll gate at 8M.-7F. of Itikivalasa-Jeypore Road.	1,000
(4) Chattuva toll gate at 79M.-0F. of the Vizagapatam-Jeypore Road with a check gate at the junction of Vizagapatam-Jeypore and Sembhiguda-Handiput Roads.	150
(5) Vikrampur toll gate at the junction of Parvatipur-Gunupur Road and Gunupur-Gudari Road with two check gates (i) at 1M.-3F. of Gunupur-Bissomecuttack Road and (ii) at Gotlabhadra on Parvatipur-Gunupur Road.	1,000
(6) Kusa toll gate at Parvatipur-Central Provinces Road, 18M.-4F.-470-Ft.	500
(7) Alamanda toll gate at 10M.-1F. of Parvatipur-Lakshampur Road.	500
(8) Kalyansingapur toll gate at 23M.-6F. of Kalyansingapur-Komatlapeta Road with check gates (i) at 9M.-3F.-150 Ft. of Komatlapeta-Kalyansingapur Road and (ii) at 20M.-4F., of the same road.	500
(9) Gumma toll gate at 58M.-5F. of Koraput-Rayaghada Road.	500

2. The Officer conducting the sale may, at his discretion, refuse to accept the bid of any person on the ground that he is insolvent or for any other valid reason.

3. The toll gate will be knocked down to the highest bidder, but the sale will be subject to confirmation by the Executive Engineer, Koraput Division, who may accept or reject any bid at his discretion without assigning any reason.

4. In the case of dispute during the time of sale, the Selling Officer's decision shall be final. If for any reason the highest bid is rejected the next higher shall be taken or the toll gate resold at the discretion of the Executive Engineer, Koraput Division.

5. The successful bidder shall pay the auction sale amount of the concerned toll gate in eleven equal monthly instalments on or before the 10th of every month beginning with 10th November 1945 to the Executive Engineer, Koraput Division, or to the concerned Subdivisional Officer, Public Works Department, in cash or remit into the Government treasuries or sub-treasuries nearest to the toll gate to the credit of the Executive Engineer, Koraput Division, as "III—Other Remittances—Public Works Remittances" and the treasury chalan should be given to the concerned Subdivisional Officer, Public Works Department, on or before the 10th of every month in token of having remitted the respective amounts into the treasury on the due date.

6. The approved bidder shall, on receipt of confirmation of sale by the Executive Engineer, Koraput Division, execute an agreement in the prescribed form, copy thereof can be had in the office of the Executive Engineer, Koraput Division, or the concerned Subdivisional Officers and deliver it in the Office of the concerned Subdivisional Officers or in the Office of the Executive Engineer, Koraput Division on or before 30th September 1945, during office hours. The stamp duty on the agreement shall be borne by the lessee. The agreement need not be registered.

7. On the failure of the approved bidder to execute the necessary agreement by the stipulated time, the deposit already made may be forfeited and the toll gate resold or otherwise disposed of under the orders of the Executive Engineer, Koraput Division and the purchaser shall have no right of collecting any toll from the date of the Executive Engineer's order.

8. Resale of toll gate effected under clause 7 will be at the risk of the defaulting bidder who will forfeit all gain and in the event of a loss he will be required to make good the deficiency between the total amount payable for the whole period under the terms of the original sale and the total amount payable by the successful bidder at the resale.

In the latter case, the forfeited deposits will be deducted from the loss arising from the resale and the remainder, if any, will be recovered from the defaulter under Act II of 1864 as provided for recovery of arrears in land revenue due to Government. Should the forfeited deposits be greater than the loss by the resale, the whole of such deposit may, as the Executive Engineer, Koraput Division, deem fit, be credited to Public Works Department. The defaulting bidder will similarly be liable if the privilege is disposed of otherwise than by resale and such disposal results in loss to Public Works Department as compared with the original sale.

9. As soon as the agreement is executed and delivered with reference to clause 7, the concerned Subdivisional Officer will authorise the purchaser to collect toll at the gate purchased by him for the period noted under clause 1 above subject to the following conditions:—

CONDITIONS OF LEASE

1. The amount for which the lease of the toll gate has been purchased shall be paid in 11 (eleven) equal monthly instalments on or before the 15th of every month including 5 (five) days of grace from the due date of 10th November 1945. After payment of 10 (ten) equal instalments, the Executive Engineer, Koraput Division, may at his discretion, adjust the lessee's security deposit towards the last instalment of kist and the balance refunded to the lessee at the expiry of the lease period provided all the lease conditions are satisfied. If the instalment be not paid on or before 15th of every month, a penalty of Rs. 2 (Rupees two) per day shall be paid by the lessee during the first week after the 15th (fifteenth) of the month and a penalty of Rs. 3 (Rupees three) per day for the succeeding days till payment. If the amount together with penalty is not paid even at the end of 2nd week after the 15th (fifteenth) of the month, either (a) the deposit made by him may be forfeited and the lease resold or otherwise disposed of, (b) or the Executive Engineer may fine the lessee an amount not exceeding Rs. 100 (Rupees one hundred only.)

2. The sale of toll gate is subject to all risks and no compensation or remission or abatement of the rent shall be claimable on any account whatever.

3. The lessee shall be entitled to levy toll on cart or animal passing through every toll gate as specified below :—

	Rs.	A.	P.
On every country cart not fitted with pneumatic tyres.	0	4	0
On every pack animal (whether laden or unladen, such as horse, mule, ass, buffalo, bull, bullock, or cow.)	0	1	0
On every country cart with pneumatic tyres.	0	1	0

Note—(a) Animals drawing any vehicle for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from neighbouring villages and crossing the road for grazing or agricultural purposes are exempted from such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

4. No toll shall be levied for the passage of carriage, cart or animals (a) conveying Police Officers on duty or persons or property in their custody, (b) licensed by the Executive Engineer during the period for which they have been so licensed.

5. The lessee shall not sell or transfer or sublet his toll gate or take in any other partner without the previous sanction of the Executive Engineer, Koraput Division.

6. In the event of the death of the lessee before the expiry of the lease, his legal heirs or assignees should, within two days after the death of the lessee, file a written statement for the continuation of the lease for the period of currency failing which it shall be open to the Executive Engineer, Koraput Division, to resell the toll gate or otherwise dispose it of at the lessee's risk and loss.

7. The lessee shall so arrange that passengers with their animals or conveyance are not unnecessarily delayed whether by day or night, but are allowed to pass through the toll gate without unreasonable delay on the tendering by them of the proper rate of toll in respect of animals or vehicles for which tolls are payable.

8. (i) The lessee shall make the following arrangements for the proper working of the toll gate. The lessee shall construct toll shed at his expense, at the places ordered by the concerned Subdivisional Officer, Public Works Department, at the site of the toll and check gates. He should also maintain the toll shed, barriers and notice board, etc., in proper order and keep the premises clean at his expense.

(ii) That a toll bar is placed in such a position as to be clearly seen at a distance of one hundred yards from both sides of the toll and check gates or at any suitable distance as directed by the Subdivisional Officer in writing.

(iii) That from sunrise to sunset a red flag and from sunset to sunrise two red lights visible on either side of the road, are fixed at the centre of such a toll bar.

Note—In the case of vehicles exempted from tolls no toll or check gate should be closed even temporarily causing inconvenience to the movement of such vehicles.

(iv) The lessee shall put up in a conspicuous place at the toll bar or gate or station and at his cost a table of tolls he is authorized to levy, legibly written or printed in

English and also in Oriya in words and figures. When such table is not put up at any toll bar or gate or station, no toll shall be leviable thereat during such time.

9. Not more than one payment of toll shall be demanded at the toll bar of a toll gate and its check gates, if any, or any other toll gate, in respect of any carriage, cart or animal in any one period of 24 hours counted from sunrise to sunrise.

Note—This rule is clearly not intended to cover extra trips by the same cart.

10. When payment of any toll is made, a receipt in the printed form shall be granted by the person to whom the payment is made failing which the lessee shall be liable to penalty in clause 16 below. Receipts shall be in the prescribed form, as per sample attached.

11. In case of non-payment of any such toll on demand the person duly authorised to collect the same may seize the cart or animal in respect of which it is chargeable or any part of its burden and detain the same in his custody.

12. If any toll together with the expenses occasioned by such seizure and detention remains unpaid for twelve hours, the person duly authorized as aforesaid shall forthwith send the cart or other property seized as aforesaid to the nearest public officer empowered to sell distrained property under the Madras Rent and Revenue Sales Act, 1839.

13. The lessee may, subject to the approval of the Sub-divisional Officer, Public Works Department, appoint proper persons, to collect tolls at the gates and shall furnish to the Subdivisional Officer a list showing the names and descriptions of persons so appointed by him. He should also similarly notify the changes in the list. In all cases of resistance to the lawful authority of the toll gate lessee or his employees in the realisation of authorised tolls, all police officers shall assist the lessee or his employees when required and for that purpose shall have the same power as they have in the exercise of ordinary police duties.

14. The lessee and all persons employed by him for the management of toll gates shall duly comply with any departmental orders and with any by-laws that may be framed by the Executive Engineer, Koraput Division and shall be subject to the penalties prescribed for any violation thereof.

15. Any sum due by the lessee may be collected as arrear of rent or adjusted from the deposit made by him at the commencement of the lease as the Executive Engineer, Koraput Division, may think fit. The lessee shall be bound to replace any sum adjusted from his deposit within 15 (fifteen) days of receipt of the notice from the Executive Engineer, Koraput Division.

16. Any wilful breach of the hereinbefore-mentioned conditions committed by the lessee or any of his employees or any irregularity or improper behaviour on the part of the lessee or his employees, shall render the lessee liable for each such breach, irregularity or impropriety to a fine not exceeding Rs. 50 (rupees fifty) or to the forfeiture of his deposit and lease, the toll gate being resold or otherwise disposed of at his risk and loss. The decision of the Executive Engineer, Koraput Division, shall in each such case be final.

17. The lessee must abide by the decision of the Chief Engineer, Orissa, in matters that are not specifically covered in the auction sale or lease conditions during the term of the lease.

Sample form of ticket to be issued

Public Works Department toll gate.....
 Ticket No..... Book No.....
 Time 6 A.M. to 6 A.M.
 Date.....
 Particulars of tolls collected—

	Rs.	a.	p.
1. Carts without pneumatic tyres
2. Carts with pneumatic tyres
3. Pack animals

Toll gate clerk

Public Works Department toll gate.....
 Ticket No..... Book No.....
 Time 6 A.M. to 6 A.M.
 Date.....
 Particulars of tolls collected—

	Rs.	a.	p.
1. Carts without pneumatic tyres
2. Carts with pneumatic tyres
3. Pack animals

Toll gate clerk

Rates of toll

	Rs.	a.	p.
1. On every country cart not fitted with pneumatic tyres
2. On every pack animal (whether laden or unladen of the following description, such as horse, mule, ass, buffalo, bull, bullock or cow).	0	4	0
3. On every country cart with pneumatic tyres	0	1	0

N.B.—(a) Animals drawing any vehicles for which toll can be demanded are not to be charged with toll.

(b) Animals going to and from the neighbouring villages, and crossing the road for grazing or agricultural purposes will be exempted from payment of such tolls.

(c) Agriculturists carrying their produce home or to the estate granaries for payment of their kists or manure to their fields and villagers carrying timber or fuel for domestic uses are exempted from payment of such tolls.

Note—The particulars under rates of toll noted above must be printed on the receipt to be granted to the party.

List of toll gates in charge of the Executive Engineer, Koraput Division, showing particulars of auction sale of toll gates on Public Works Department Roads for the year 1945-46 from 1st October 1945 to 30th September 1946

Serial No.	Name of toll gate and No. of check gates	Situation and mileage of roads	Place of auction	Date and hour of sale	Officer by whom the sale is conducted
1	2	3	4	5	6
1	Kotpad ..	Borigum m a-B a s t a r Frontier Road—16 M.-3 F.	Kotpad Public Works Department Sub-shed.	17th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Nowrangapur.
2	Mydalpur-Main gate .. Check gates ..	Pappadahandy-M y d a l - p u r Road—11 M.-2 F. (i) At 6 M.-3 F. of Pappad a h a n d y - Mydalpur Road; and (ii) At 10 M.-3 F. of Pappad a h a n d y - Mydalpur Road.	Public Works Department Subdivisional Office, Nowrangapur.	20th September 1945—3 P.M.	Ditto
3	Sunkhi ..	Itikivala s a - J e y p o r e Road—8 M.-7 F.	Public Works Department Inspection Bungalow, Sunkhi.	18th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Koraput.
4	Chattuva-Main gate .. Check gates ..	Vizagapatam-J e y p o r e Road—79 M.-0. F. At the junction of Vizagapatam-Jey pore and S e m b l i g u d a - Handiput Roads.	Padwa Taluk Office Buildings.	22nd September 1945—3 P.M.	Ditto
5	Alamanda ..	Parvatipur-Lakshmi p u r Road—10 M.-1 F.	Public Works Department Inspection Bungalow at Alamanda.	15th September 1945—3 P.M.	Ditto
6	Vikram p u r - M a i n gate. Check gates ..	At the junction of Parva t i p u r - G u n u p u r and Gunupur-Gudari Roads. (i) At 1 M.-3 F. of Gunupur-B i s s e m - cuttack Road. (ii) At Getlabhadra on Parvatipur-Gunup u r Road.	Vikrampur Revenue Rest-shed.	17th September 1945—3 P.M.	Public Works Department Subdivisional Officer, Rayaghada.
7	Kalyansi n g a p u r - Main gate .. Check gates ..	23 M.-6 F. of Komatla - p e t a - K a l y a n s i n g a p u r Road. (i) At 9 M.-3 F.-150 Ft. of Komatla - p e t a - K a l y a n s i n g a p u r Road. (ii) At 20 M.-4 F. of K o m a t l a p e t a - K a l y a n s i n g a p u r Road.	Public Works Department Inspection Bungalow at Lakka-guda.	19th September 1945—3 P.M.	Ditto
8	Kusa ..	P a r v a t i p u r - C e n t r a l Provinces Road—18 M.-4 F.-470 Ft.	Rayaghada Public Works Department Subdivisional Office.	22nd September 1945—3 P.M.	Ditto
9	Gumma ..	58 M.-5 F. of Koraput-Rayaghada Road.	Ditto	15th September 1945—3 P.M.	Ditto

NOTE—In the event of the Officer by whom the auction sale will be conducted being unable to be present, the auction sale will be conducted by the Executive Engineer, Koraput Division, or any other Officer authorised by him for the purpose.

SAUDAGAR SINGH

Executive Engineer, Koraput Division
[3—2—31-8-1945]

KORAPUT: 7th August 1945

NOTICE

Sealed tenders on the prescribed forms and superscribed accordingly are invited by the undersigned for (1) Dietary articles and fodder of the cattles and (2) Coal and firewood for this hospital for the third quarter of this financial year 1945-46, i.e. from the 1st October 1945 to the 31st December 1945. Tender forms and schedule of approximate quantities for contract and agreement forms in respect to each can be had from the Superintendent at one anna for each form.

Tenders will be received up to the 28th August 1945 and opened in the 30th August 1945 in the presence of tenderers at 1 P.M. No tender will be accepted without samples and ten per cent deposit of the total value of the tenders.

Class I—Dietary articles and fodder valued approximately Rs. 85,000.

Class II—Steam Coal No. 2 and firewood in faggots and logs valued approximately Rs. 5,000.

S. A. HASIB

Superintendent, Ranchi Indian Mental Hospital, Kanke (Ranchi)

The 6th August 1945

[2-2-24-8-1945]

WANTED

Immediately for the Grow More Food Scheme—

(i) Eight Agricultural Engineering Overseers on Rs. 70 per mensem in the scale of Rs. 70—3—100 (plus dearness allowance.)

(ii) One Draft man-cum-Tracer on Rs. 50 per mensem in the scale of Rs. 50—2—70 (plus dearness allowance.)

Qualifications required—

(i) Must have passed Subordinate Engineering Examinations.

(ii) Must be a passed Sub-Overseer and be a neat tracer.

Preference will be given to those who have worked in the Public Works Department offices having fair knowledge in Drawing.

Applications with copies of testimonials should reach the undersigned on or before the 20th August 1945. Applicants should appear for an interview in the office of the undersigned at 10-30 A.M. on the 25th August 1945.

No travelling allowance is admissible for the interview or for joining the post. The selected candidates will have to join the posts immediately.

Only those who are Oriyas or domiciled in the Province need apply.

P. PARIJA

Director of Agriculture and Food Production, Orissa

CUTTACK
The 10th August 1945

[2-2-24-8-1945]

WANTED

Temporarily an L.M.P. for appointment as District Leprosy and Epidemic Officer, on a time scale of Rs. 64—4—88—E.B.—4/2—120 plus Rs. 25 compensatory allowance and a fixed travelling allowance of Rs. 35 per month.

Applications with copies of testimonials should be submitted so as to reach the undersigned on or before the 25th August 1945. Preference will be given to Oriyas or persons domiciled in the Province of Orissa

The selected candidate will have to join immediately.

A. N. CHOPRA, LT.-COL., I.M.S.

Director of Health and Inspector-General of Prisons, Orissa

CUTTACK
The 15th August 1945

GOVERNMENT OF ORISSA
PUBLIC WORKS DEPARTMENT

NOTICE

One suite of rooms of the Tulsipur Dak Bungalow which was under occupation of Mr. Sohan Lal, Special Officer, Post-War Road Development, Orissa, is now allotted to Mr. M. Singh, Assistant Fire Officer, as his residence, with effect from the date of his occupation. The portion of the Bungalow so occupied will not, therefore, be available for use by intending occupants until further orders.

CUTTACK
The 14th August 1945

W. R. FLEURY

Under-Secretary to Government

COURT OF MUNSI, BARGARH

MONEY SUIT No. 40 of 1945

Proclamation under Order 5, Rule 20 of the Civil Procedure Code

Sri Kasinath Trust Fund—Plaintiff

versus

Lakshman Dora and others—Defendants

7. Hazaru Dora .. }

13. Mitra Dora .. }

15. Debar Dora .. }

of Ichhapur, police-station
Bhera, T. Bargarh, Dist.
Sambalpur—Defendants.

The plaintiff Kasinath Trust Fund has sued you as defendant No. 7, 13 and 15 along with other defendants for recovery of Rs. 803-11-0 only.

The suit is fixed on the 15th September 1945 for disposal. You are hereby directed to appear on the said date and do the needful. In default the suit will be heard and determined ex parte in your absence.

Given under my hand and the seal of this court this the 14th day of August 1945.

BARGARH

The 14th August 1945

[ILLEGIBLE]
Munsif

WANTED

Immediately a temporary clerk in the scale of pay of Rs. 30—1/1—45 to work in the leave vacancy of the permanent incumbents of the Civil Surgeon's office, Puri. The candidate should at least be a Matriculate and possess a good speed in typewriting and some experience in accounts work of Government offices.

Applications will be received by the undersigned up to the 31st August 1945. All applicants should appear before the undersigned for interview at their own cost, with their original testimonials on the 5th September 1945 at 11 A.M.

K. N. MISRA

PURI: 19th August 1945

Civil Surgeon, Puri
[2-1-31-8-1945]

FEDERAL PUBLIC SERVICE COMMISSION

Applications invited from British subjects of Indian domicile or Indian States subjects for 13 permanent and 9 temporary posts of Assistant Geologist for the Geological Survey of India. Pay: For direct recruits: Rs. 200—15—500. For persons in Government service since 15th July 1931: Rs. 250—20—650. Qualifications: M.Sc. in Geology or B.Sc. Honours degree in Geology at Universities where 3 years are allotted to the course, or Diploma of the Indian School of Mines, Dhanbad. Age: Not exceeding 24 years; relaxable in case of permanent posts for persons possessing experience of geological mapping. Particulars and application forms from Secretary, Federal Public Service Commission, Simla. Closing date for applications with a Treasury Receipt for Rs. 7-8-0 (Rs. 1-14-0 for Scheduled Caste candidates) 18th September 1945.

SIMLA: 15th August 1945

WANTED

Immediately for the Finance Department of the Government of Orissa temporarily up to the 20th November 1945 two lower division assistants in the scale of Rs. 40—43—45—2—55—3—70—E.B.—2—80.

2. Qualifications: Must be graduates. Preference will be given to persons domiciled in or natives of the Province of Orissa and to those who have previous office experience.

3. Applications stating age and qualifications with true copies of testimonials, if any, should reach the undersigned on or before the 28th August 1945.

CUTTACK

The 18th August 1945

D. DAS

Assistant Secretary to Government
Finance Department

WANTED

Applications for the post of one Kanungo under the Grow More Food Scheme in the district of Puri on a pay of Rs. 60 with usual dearness allowance and fixed travelling allowance of Rs. 15 per month. Only those who have passed at least Matriculation examination need apply. Applications will be received by the undersigned on or before the 30th August 1945 and the candidates should appear for interview at their own cost on the 31st August 1945.

PURI: 14th August 1945

B. PATNAIK
Collector, Puri